

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.170/2001 IN
O.A.1568/2000

New Delhi, this the 10th day of May, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

S.N. Panigrahi
S/o Padmanabha Panigrahi
214, Lakshmibai Nagar,
New Delhi-110023.

...Applicant

VERSUS

Union of India
through the Secretary
Ministry of Information and Broadcasting
Shastri Bhawan, New Delhi-110001.

...Respondents

O R D E R (By Circulation)

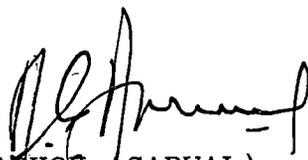
Hon'ble Shri S.A.T. Rizvi, Member (A):-

RA No.170/2001 has been filed by the applicant for review of the order passed in OA-1568/2000 on 18.12.2000.

2. After going through the RA, we find that the review applicant has tried to re-argue the case by rearguing the same issues which he had raised in the OA. The points raised in the RA were considered at sufficient length by the Tribunal while deciding the OA-1568/2000.

3. After going through the RA, we do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Rule 22 (3)(f)(i) of the CAT (Procedure) Rules, 1987. In the circumstances, the RA is rejected.


(S.A.T. RIZVI)
MEMBER (A)


(ASHOK AGARWAL)
CHAIRMAN

/sunil/